FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

[Under regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 18th April, 2019

To.

CA Rakesh Kumar Tulsyan
The Interim Resolution Professional/ Resolution Professional
Office No. 3, 1st Floor, B Wing,
Sukh Sagar, Akurli Cross Road No.1,
Near Station, Kandivali (East),
Mumbai-400 101.

From,
Ultratech Cement Limited,
Having its registered office at
B-Wing, Ahura Centre, 2nd Floor,
Mahakali Caves Road, Andheri East,
Mumbai MH 400 093 IN

Subject: Submission of Proof Of Claim

Sir.

Ultratech Cement Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of AUREATE MEDIA PRIVATE LIMITED. The details for the same are set out below:

PARTICULARS

1.	Name of Operational Creditor	the	Ultratech Cement Limited
2.	Identification		L26940MH2000PLC128420
	Number	of	2001 20120420

	Operational	
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	Creditor	
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	NUMBER AND PROC	E
	OF INCORPORATION	
	IF A PARTNERSHIP O	3
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	IDENTIFICATION	
	RECORDS* OF ALI	
	THE PARTNERS OF	
3.	Address and emai	Cobil Materia
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		or the operational creditor,
	operational creditor	Office No. 105, Briya House,
	for	265, Perin Nariman Street, Fort,
	correspondence	Mumbai - 400 001.
		Email:sahilrmahajan@gmail.com
		Tel.: 9819046934
4.	Total amount of	Rs.5,98,810.25/- (Rupees Five Lakhs Ninety Eight
	claim	Thousand Eight Hundred Ten and Twenty Five
	(including any	Paisa Only) comprising of an amount of
	interest as at the	
	Insolvency commencement	Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four
	date)	Thousand Seven Hundred Thirty Four and Twenty
	,	Five Paisa) being the balance amount of Invoices
		and the amount of Rs.2,44,076/- (Rupees Two
		Lakhs Forty Four Thousand and Twenty One Only)
		being the interest thereto @ 21% per annum from
		due date of the Invoices to 05.04.2019. Hereto
		annexed and marked as Annexure "A" are the
		Particulars of The Claim.

5.	Details of	Sr.No.	Invoice Date	invoice No.	Amount (Rs.)		
	documents by	1.	12.01.2016	1522514263	88,186/-		
	reference to	2.	15.01.2016	1522514423	75,588/-		
	which the debt	3.	20.01.2016	1522514737	75,588/-		
	can be	4.	20.01.2016	1522514744	62,990/-		
	substantiated.	5.	20.01.2016	1522514745	59,000/-		
	L	Hereto	Hereto annexed and marked as Annexure "B1" to "B5"				
		are co	oies of the afo	oresaid Invoices ald	ng with the		
		transpo	rt receipts.				
6.	Details of any	No disp	oute or record	of pendency or ord	er of suit or		
	dispute as well as	arbitrat	ion proceeding	S.			
	the record of						
	pendency or order						
	of suit or arbitration						
	proceedings.						
7.	Details of how and	Ultratech Cement Limited is a Company registered					
	when the Debt	under the Companies Act, 1956. The Operational					
	incurred.	Creditor is doing business manufacturing and sale of					
		various grades of Cements, Ready Mix Concrete					
				oducts and Buildin			
		100 100		ess as shown in th			
				. Ultratech Cemer			
				ness since many ye			
		leading Company in the line of the said products and					
		has earned good market value and reputation due to					
		500.0		es provided by t	nem to its		
		custom	iers.				
		Ac no	request and	Purchasa Ordara	of Aureste		
				Purchase Orders , the Ultratech Cem			
				me supplied the			
				Limited. The said			
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duly received by the Aureate Media Private Limitedwithout raising any dispute and objection. As per the said Orders, the goods were delivered to Aureate Media Private Limited and the Invoices were also raised in the name of Aureate Media Private Limited. As per the accounts maintained by Ultratech Cement Limited, Aureate Media Private Limitedfailed and neglected to pay the amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four Only) of the following Invoices:

Sr.No.	Invoice Date	Invoice No.	Amount (Rs.)
1.	12.01.2016	1522514263	88,186/-
2.	15.01.2016	1522514423	75,588/-
3.	20.01.2016	1522514737	75,588/-
4.	20.01.2016	1522514744	62,990/-
5.	20.01.2016	1522514745	59,000/-

The Aureate Media Private Limited owes Ultratech Cement Limited an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four Only) on the aforesaid Invoices. Hereto annexed and marked as **Annexure "C"** is a copy of the Ledger Account of Aureate Media Private Limited in the books of Ultratech Cement Limited.

In order discharge the aforesaid liability, Aureate Media Private Limited had issued the following cheque as payment of the outstanding amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paisa). The details of the

said cheque is given below:

Sr. No.	Cheque Date	Cheque No.	Bank name	Amount (Rs.)
1.	01.09.2016	013877	Bank of India Chakala Branch Mumbai	3,54,234.25/-
			Total	Rs.3,54,234.2/-

That the above referred cheque when presented for encashment / clearance by Ultratech Cement Limited with its Bankers, i.e. ICICI Bank, Pune Branch, and to their jolt the cheque was returned dishonoured with an endorsement "Funds Insufficient" and the same were returned back to Ultratech Cement Limited by their banker with the memo dated 02.09.2016. Hereto annexed and marked as Annexure "D" is a copy of Cheque dated 01.09.2016 alongwith memo dated 02.09.2016.

Ultratech Cement Limited, through its Advocate, had issued Demand Notice dated 20th August, 2018 under Insolvency and Bankruptcy Code, 2016, calling upon the Aureate Media Private Limited to pay Ultratech Cement Limited a sum of an amount of Rs.5,40,755.25 (Rupees Five Lakhs Forty Thousand Seven Hundred Fifty Five and Twenty Five Paisa) comprising of an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four and Twenty Five Paisa) being the balance amount of Invoices and the

		amount of Rs.1,86,021/- (Rupees One Lakh Eighty Six
		Thousand and Twenty One Only) being the interest
		thereto @ 21% per annum from due date of the Invoices
		to 10.08.2018 within ten days of receipt of this notice.
		The packet containing the Demand Notice was returned
		with the remark "Intimation" on 21.08.2018. Hereto
	p.	annexed and marked as Annexure "E"(Colly) is a copy
		of the said Demand notice dated 20th August, 2018 along
		with copies of the Postal receipt and returned packet.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED	Name: Ultratech Cement Limited Bank: HDFC BANK (HDFC) Branch: FORT (FRT) IFSC Code: HDFC0000060 Account No.: 00600310025031 Account Type: CURRENT A/C

PURSUANT TO A RESOLUTION PLAN 11. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXICTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Annexure "A" Particulars of the claim. Annexure "B1" to "B5" copies of the Invoices along with the transport receipts. Annexure "C" A copy of the Ledger Account of Aureate Media Private Limited in the books of Ultratech Cement Limited. Annexure "D"(Colly) A copy of Chequidated 01.09.2016 alongwith memo date 02.09.2016. Annexure "E"(Colly) A copy of the Demand notice dated 20th August, 2018 along with copies of the Postal receipt and returned
Signature of person authorised to act on behalf of the Operational Creditor Name in Block letters Position with or in relation to the operational creditor Address of the person signing	Mr. Shailendra Jain Dy. Manager (F&C) B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai MH 400093 IN

DECLARATION

- I, Shailendra Jain, age 51 years, of Mumbai, Indian Inhabitant, the Dy. Manager (F&C) and the Authorised Signatory of Operational Creditor abovenamed, having my office at B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai MH 400093 IN, do solemnly affirm and state as follows:
- 1. Aureate Media Private Limited, the corporate debtor was, at the insolvency commencement date, being 05.04.2019, justly and truly indebted to the Applicant/Operational Creditor in the sum of Rs.5,98,810.25/- (Rupees Five Lakhs Ninety Eight Thousand Eight Hundred Ten and Twenty Five Paisa Only) comprising of an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four and Twenty Five Paisa) being the balance amount of Invoices and the amount of Rs.2,44,076/- (Rupees Two Lakhs Forty Four Thousand and Twenty One Only) being the interest thereto @ 21% per annum from due date of the Invoices to 05.04.2019.
- In respect of claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Annexure "A "Particulars of the claim.
 - Annexure "B1" to "B5" copies of the Invoices along with the transport receipts.
 - Annexure "C" A copy of the Ledger Account of Aureate Media Private Limited in the books of Ultratech Cement Limited.
 - Annexure "D"(Colly) A copy of Cheque dated 01.09.2016 alongwith memo dated 02.09.2016.
 - Annexure "E"(Colly) A copy of the Demand notice dated 20th August,
 2018 along with copies of the Postal receipt and returned packet.

- The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever-

Date: 18.04.2019 Place: Mumbai

(Signature of the Claimant)
(For Ultratech Cement Ltd.

Operational Creditor through its Authorized Representative Mr.

Shailendra Jain)

VERIFICATION

I, Shailendra Jain, age – 51 years, of Mumbai, Indian Inhabitant, the Dy. Manager (F&C) and the Authorised Signatory of Operational Creditor abovenamed, having my office at B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai MH 400093 IN, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 18th day of April, 2019

Signature of the Claimant)
(For Ultratech Cement Ltd.
Operational Creditor through its
Authorized Representative Mr.

Shailendra Jain)

Annexure- "A"

Particulars of Claims

Sr.	Invoice Date	Invoice No.	Amount (Rs.)	Interest amount calculated
No.				@21% p.a from due date of
				the invoices 05.04.2019
1.	12.01.2016	1522514263	88,186/-	59,819/-
2.	15.01.2016	1522514423	75,588/-	51,143/-
3.	20.01.2016	1522514737	75,588/-	50,926/-
4.	20.01.2016	1522514744	62,990/-	42,483/-
5.	20.01.2016	1522514745	59,000/-	39,750/-
		Balance Amount of		
		Invoices	Rs.3,54,734.25 /-	2,44,076/-
	Total (Balance amo	ount of Invoices+ Interest)	Rs. 5	,98,810.25/-

ORIGINAL FOR BUYER

Excise Gate Pass Cum Invoice (Under Rule 11of Central-Excise Rule, 2002) TAX INVOICE UltraTech **UltraTech Cement Limited** Unit: Building Products Division Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada, Palghar (Maharashtra) - 421 303. Date: Invoice / EGP No.: Invoice for Removal **Carter** from a factory or warehouse with / without payment of duty for home consumption or export.

Excise Range: Range - V, of Kalyan. - 1, Ruby Plaza, 2nd Floor,

Dhamankar Naka, Bhiwandi Customer Code No.: 1522514263 Name & Address of Buyer: 431304A257 Div. Office: Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W) Registration No: A & H AMBIENT MEDIA PVT. LTD A & H AMBIENT MEDIA FV1. LTD

103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAD MASSID EAST.

E.C.C. No. : AAACL6442LEM026 MIMRAI, MIMBAL, 400009 Name & Address of Consignee: Name of Excise Commodity A & H AMBIENT MEDIA PVT. LTD AAACL6/142LEM026 Tariff Sub Heading No. Shreevardhan Date & Time of Issue of Invoice : AUTOCLAVE AERATED CONCRETE Party's Shace Racilton: Po - Mail rec.07.01.2016 C. Ex. Regn. No. : TIN. No. Date & Time of Removal of Goods: 12.01.2016-13:01:30 CST Reg. No. Excise Duty Bill Value Ex Round off Excise VAT % Quantity 12 WAT (Rs. Duty % Rs. Edu Cess CST/VAT SI. Description of Edu CST % Goods Cess % Rs. Rs. No. Total Invoice Sec & Hr value in Rs. Freight & Octroi Assessable Value Rs. Sec & Hr ED [AUTOCLAVE AERATED CONCRETE] Ed Cess Cess Rs. 54,681.49 39.058 1,400.000 NOS AAC (BLOCK)# SIZE 600 200X150 MM 54,681.49 6,835.00 ROAD 0.00 M B TRANSPORT C 0.00 MH4\$Y5271 22.470.00 1730 83,986.49 S.O # 4013082230 4.199.33 5 00 % 0.18 Comm Inv. # 8830450340 88.186.00 Total GRAND TOTAL: Eighty Eight Thousand One Hundred Eighty Six Only Rupees: Six Thousand Bigheldands was Thinty-Five Only Vehicle No: Mode of Transport: L. R. No. : \$.0 Amount in Words: Excise Duty in Words: Incoterms Delivery Order Date Delivery Order No. CIN: L26940MH2000PLC128420 For UltraTech Cement Limited
(Building Products Division) Certified that the particulars given above are true & correct & the amount indicated represents the price actually charged and that there is no flow of any additional consideration directly or indirectly from the buyer. .(Authorised Signatory) CST No.: TIN No.: "I/We hereby certify that my/our registration certificate under the" Mah

transportation (To be used for CENVAT Purpose.)

specified in this tax invoice is made by me/us and that the transaction of second

for the turnover of sales while filing of return and the due tax, if any part We hereby confirm that we have received above referred material in go

in force on the date on which the sale of goods n effected by me/us and it shall be accounted paid."

Invoice through

Signature & Name: Person / Party who is receiving the material with rubber stamp

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Mr. Burgara

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TERMS & CONDITIONS

In case you are eligible for concessional rate of tax, please arrange to send us the relevant. form pertaining to this invoice immediately. No reminder will be issued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax.

Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "

3. The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.

4. Goods once sold will not be taken back.

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ANSPRICE MASSOLISTORS Plaza, Tungar Phata, N.H8, Vasai (E), PAN NO.: BCBPS3525CST001 PAN NO.: BCBPS3525CST001 This Consignment will not be detained diverted re-routed of re-booked without Consignee by witten permission will the delivered at the destination. The Consignor has stated thet: He has not insured the consignment or	Company Company Policy No. Date Code Amount Date Date	From L	Amount to Pay/Paid Rs. P. 2 2 6 9 5 7 6 9 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7	OF IN Sur.Ch. 50 00 00 Risk Ch. 50 00 00 In ToTAL ToTAL Signature of the Transport Operator पहुँच १५ दिन में जमा करावे अन्यथा पैसा कटेगा।

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Excise Gate Pass Cum Invoice (Under Rule 11of Central-Excise Rule, 2002)

ORIGINAL FOR BUYER

Ultra Tech

UltraTech Cement Limited

Unit: Building Products Division

Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada, Palghar (Maharashtra) - 421 303.

Date:

Invoice / EGP No.:

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Customer Code No.:

1522514423

Name & Address of Buyer:

431304A257

Registration No: A & H AMBIENT MEDIA PVT. LTD

MASTID EAST. 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAD

AAACL6442LEMO26

Invoice for Removal *5.24b 2016 from a factory or warehouse with / without payment of duty for home consumption or export.
Excise Range: Range - V, of Kalyan. - 1, Ruby Plaza, 2nd Floor,
Dhamankar Naka, Bhiwandi

Div. Office: Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W)

Name & Address of Consignee :

A & H AMBIENT MEDIA PVT. LTD

Shreevardhan

Party's Since worthwo:

C. Ex. Regn. No. :

TIN. No.

Po - Mail rec.07.01.2016

Name of Excise Commodity

Tariff Sub Heading No.

AAACL6/1/2LEM026

Date & Time of Issue of Invoice

AUTOCLAVE AERATED CONCRETE

68101190

CST Reg. No. Date & Time of Removal of Goods: 15.01.2016-13:01:30 Excise Duty Bill Value Ex Round off VAT % Quantity Rs 15 NADOCAT / Rs. Description of Goods Edu Cess CST /VAT SI. UOM CHEENS & COND Rs. Rs. Total Invoice Sec & Hr Bd Coss Sec & Hr ED Freight & Octroi value iń Rs. [AUTOCLAVE AERATED CHARRES Assessable Value Rs. Cass Rs. Ri. រូបអង្គ**ល់ខ្លែស្ត្**្រ 39:058)V 9880 46,869,84 AAC (BLOCK)# SIZE 600 200X 150 NB4 10-6/9,260.80 70 THOVE 46,869.84 1% net a<mark>onuni k</mark>is: no sa more. ROAD 5,859.00 0.00 M B TRANSPORT MH48E3566 19,260.00 1764 71,988.84 S.O# 4013082230 5.00 % 3,599,43 Comm Inv. # 8830450437 {-} 75.388.00

Rupees: Seventy Five Thousand Five Hundred Eighty Eight Only Mode of Transport: S.O

Amount in Words

Excise Duty in Words:

Incoterms

CIN No.

Delivery Order No.

CIN: L26940MH2000PLC128420

For UltraTech Cement Limited
(Building Products Division)

(Authorised Signatory)

Vehicle No:

L. R. No. :

Delivery Order Date

from the buyer. Checked by:

TIN No.:

"I/We hereby certify that my/our registration certificate under the" Maharashtra Valus specified in this tax invoice is made by me/us and that the transaction of sale covere for the turnover of sales while filing of return and the due tax, if any payable on the

Certified that the particulars given above are true & correct & the amount indicated represe price actually charged and that there is no flow of any additional consideratiom directly or

We hereby confirm that we have received above referred material in good condition transportation (To be used for CENVAT Purpose.)

Name: Person / Party who is receiving material with rubber sta

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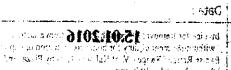
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Name of Excise Corne day A & H AMBIENT MEDIA PVT LTD AAACL6142LEKR026 करां कुताब्द^{ार} नेक⁹ प्रदेश AUTOCLAVE AERATED CONCRETE Date & Flore of Issue of lavelon 68101190

mercial attackments

Po - Mail rec.07.01.2016 Date & Time of Rank and of book. 15.01.2016-13:01:30 CONTRACTOR LITTER sa nuls / Bra 15.01.2016 Day 6 TERMS & CONDITIONS [AUTOCLAVE AERATED CONCRETE] Ed Cost versus bid settle like her Vision like her like In case you are eligible for concessioned at all please arrange property with the tale want Oute DAA form pertaining to this invoice immediately. No reminder will be in bued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax. Payment should be made by Cheque / DD only initiavour of "Ultratech Cement Limited " The Payment of the invoice should be made in advance or within the due period from the 46,669.84 date of issue of this invoice, otherwise interest @21% per annum shall be charged on the

outstanding amount from the due date. 5.859.00 00.0 4. Goods once sold will not be taken back. M R TRANSPORT CO. -90 G-

MH43E3866 Subject to Mumbai Jurisdiction.... 1001 \$10.4 4013082230

5.00% Comm inv. # 8830450437

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Service Tax to be paid by

anz.com Email:mbtransport111@gmail.com

Gaja No.107, 1st Floor, Aren Plaza, Tungar Phata, N.H8, Vasai (E), Dist. Palghar-401 208 Website: www.mbtranz.com Email:mbtrans;	PAN NO.: BCBPS3525C Service Tax: BCP33525-CST001	AT OWNER'S RISK INSURANCE	The Consignor has stated thet: • He has not insured the consignment OR • He has insured the consignment Company Date Olicy No. Date Amount Risk
Gala No.107, 1st Floor, Aren F Dist. Palghar-401 208 Websit	, HEDULE OF DEMURRAGE CHARGES	Demurrage chargeable after 15 days from total Rsper day per Qlon weight charged	NOTICE The consignment covered by this set of Special Lorry Receipt from shall be stored at the destination under the control of the Transport Operator and shall be delivered to or the order of the Consignee Bank whose name is mentioned in the Lorry receipt. It will under no circumstance be delivered to anyone with out the written authority from the Consignee Bank or its order endorsed on the Consignee Coppy or on a separate letter of Authority.

Lorry No. E E 150

Transporter

This Consignment will not be detained diverted, re-routed of re-booked without Consignee banks written permission will the delivered at the destination.

Address of delivery

Consignee Consigner

Mode of Packing

70/X

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Invoice No.

The Consignor has stated that :- He has not insured the consignment OR Company Company Date Modicy No. Date	The Consignor has stated thet :- - He has not insured the consignment ont OR - He has insured the consignment company out Policy No. Date
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9850013132 Party Contact No.: Consignment Note Code 1764
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Excise Fate Pass No.

Consignee's S.T.No.

From WIOCE	10 5 March 100
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Amount to Pay/

Rs.

Rate

Charged

Actual

DESCRIPTION (Said to Contain)

onsignee Bank's Name & Address

onin

Consignor's Name & Adress

Central: Remark

State:

1st White - Consignor 2nd Pink - Consignee 3rd Ywllow-Accounts 4th Green-Driver 5th - Blu-

(Receiver Signature with Mob.Ne	1/5311	٦٤١٠٠١١ ٢	JE0681 =	.,
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Freight Rs.

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Dilvet 5th - Blue Extra	Ywllow-Accounts 4th Green-	ignor 2nd Pink - Consignee 3rd	1st White - Cons
Service Tax to be paid by. Consigner Consignee Transporter	Mode of Packing Involce No Egise Fate Pass No. Consigned S.T.No.	Signrature with Midb.No.	
M. 9890197030 22251 74 9011 44 9011064455 02505525111 This Consignment will not be detained diverted from the details of the d	Early Schrad No. Consignment Note: Code I 7 G 4 A Date: Date:	To I Amount to Pay/Paid Rate Res P. P. Mazdoor P. C. Charges	St Cf
Gala No. 107, 1st Floor Aren Plaza Tingar Phata, N.H. 8, Vasai (E), Dist, Palghar 401 208 Webişle : www.mburanz.com Email:mburansport EOF DEMURRASE CHARGES F. Service Tax : BCP31525-CS1001 e chargeable after 15 idays AT OWNER'S RISK al Rs	The Consignment His has not insured the consignment OR Gampany Company Company Rollon, No Date Amount	Contain Actual Charged	f the Transport Operator पहुँच १५ द्विन में जमा कर
Gala No.107, 1st Floom Aren Plaz Ulst, Palghar 401 208 Website Schedule OF DeMURRAGE CHARGES Digmyrage chargeable after 15 days from total Rs. Der. day per clark con weight chargeag.	NOTICE The consignment covered by this set of Special Loy, Receipt from shall be a storied at the destination under the control of the Transpologistic and shall be delivered to or the ordinary and shall be delivered to or the ordinary and the consignee Bank, whas mame to mentioned in the Low receipt their name to draftigate to be delivered to drayone with or the Millian surhority from the Consignee Bay or its order endorsed public Consignee Bay or its order endorsed public Consignee Copy or a separate letter of Authority.	Griee Bank's Name & Address Base DESCRIPTION (Sald the	
	<u> </u>	COVE	

ANNEXURE- B3

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UltraTech

AY INVOICE

Invoice / EGP No.:

Name & Address of Buyer:

Customer Code No. :

Excise Gate Pass Cum Invoice (Under Rule 11of Central-Excise Rule, 2002) ORIGINAL FOR BUYER

UltraTech Cement Limited

Unit: Building Products Division

Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada,

Palghar (Maharashtra) - 421 303.

Date: Invoice for Removal 25 14 by from a factory or warehouse with / without payment of duty for home consumption or export.

Excise Range: Range - V, of Kalyan. - 1, Ruby Plaza, 2nd Floor, Dhamankar Naka, Bhiwandi

Div. Office: Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W)

Registration No:

A & H AMBIENT MEDIA PVT. LTD 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PD'MELLO ROAI ,mastideast, 🕽 AAACL6442LEMO26 E.C.C. No.

MIMRAL MIMRAI - 400009

1522514737

431304A257

Name & Address of Consignee :

A & H AMBIENT MEDIA PVT. LTD

Shreevardhan

Party's Share word hara;

C. Ex. Regn. No. :

TIN. No. CST Reg. No.

Po - Mail rec.19.01.2016

Name of Excise Commodity

Tariff Sub Heading No.

AAACL6442LEM026

Date & Time of Issue of Invoice

AUTOCLAVE AERATED CONCRETE

68101190

Date & Time of Removal of Goods: 20.01.2016-13:01:30 27771150284V

		Quantity	Excise Duty %	VAT %	Excise Duty Rs.	Bill Value Ex 20 (%D)CS T / Rs.	Round off
SI. No.	Description of Goods	UOM	Edu Coss %	CST %	Edu Cess Rs.	CST /VAT Rs.	Total Invoice
	[AUTOCLAVE AERATI	1	Sec & Hr Ed Cess %	Assessable Value Rs.	Sec & Hr ED Cess Rs.	Freight & Octroi Rs.	value in Rs.
1	AAC (BLOCK)# SIZE 6002	200X150 MM		1,200.00	NOS	39.058	46,869.84
				<u> </u>			-
			·				46,869.84
	ROAD	 					5,859.00
		ANSPORT CO					0.00
,	MH04	EB2327				-	19,260.00
	1833						71,988.84
	S.O # 4013082937					5.00 %	3,599.43
	Comm inv. # 8830450637	-1-				(~)	0.27
Total							75,588.00
	GRAND TOTAL:	ve Thousand Fr	ve Hundred E	ghty Eight Only			
		e Thousand Fight	diametric Epith	Mine Only		Vehicle No:	
S.O		Comm	Inv.			L. R. No. :	

Amount in Words:

Excise Duty in Words: Incoterms

Delivery Order No.

CIN No.

Certified that the particulars given above are true & correct & the amount indicated represents the price actually charged and that there is no flow of any additional consideration directly or indirectly from the buyer.

Checked by:

TIN No.:

"I/We hereby certify that my/our registration certificate under the" Maharashtra Value Added Tax Act, 2002" is specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been for the turnover of sales while filing of return and the due tax, if any payable on the sale has been paid or shall be

We hereby confirm that we have received above referred material in good conditions along with duplicate copy of In transportation (To be used for CENVAT Purpose.)

UIN: L26940MH2000PLU128420

Signature & Name: Person / Party who is receiving the material with rubber stamp

sent Limited

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TERMS & CONDITIONS

In case you are eligible for concessional rate of tax, please arrange to send us the relevant form pertaining to this invoice immediately. No reminder will be issued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax.

- 2. Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "
- **3.** The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.
 - 4. Goods once sold will not be taken back.
 - 115° 15. Subject to Mumbai Jurisdiction.

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M.9890197030 9255129074 901144044 9011640455 0250-6525111 CAUTION This Consignment will not be detained diverted, re-routed of re-booked without Consignee the desivation.	Address of delivery Single Solution Single Solution Solution Solution Single Solution Singl	Chick William Amount to Pay/Paid	Mazdoor Hire Charges	Sur.ch. 50 00 St. Ch. 50 00 Risk Ch. TOTAL	Freight Rs अन्यथा पैसा करेगा।
Floor, Aren Plaza, Tungar Phata, N.H8, Vasal (E), 1208 Website : www.mbtranz.com Email:mbtransport/11@gmail.com C PAN NO.: BCBPS3525CST001 This Consignment Service Tax : BCP33525-CST001 Tris Consignment Service Tax : BCP33525-CST001 Tris Consignment AT OWNER'S RISK The destination.	The Company OR OR Company Company Policy No	Address (1777)	DESCRIPTION (Said to Contain) Actual Charged	Attached med 1 call 7	Signature of the Transport Operator पहुँच १५ दिन में जमा करावे
M.B.' la No.107, 1st it. Palghar-401 F DEMURRAGE	r Qion weight charged r Qion weight charged consignment covered by his set of Special y Receipt from shall be stored at the juston under the control of the Transport febrary and shall be delivered to or the order the Consignee Bank whose name is loned in the Lorry receipt. It will under no instance be delivered to anyone with out written authority from the Consignee Bank order endorsed on the Consignee Coppy or	separate letter of Authority. signee's Name & Adress signee Bank's Name & Address	CKages DESCRIPTIO	RNMEN OF	10 10 10 10 10 10 10 10 10 10 10 10 10 1

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Service Tax to be paid by Consigner Consignee	Intry No.	Excise Fale Pass No	Cantal:	Receiver with Stamp)		15 0 May 2 2
@gmallcom @gmallcom cAutic his Consignment will not	Address of delivery	Code I Code A Code	Amount to Payle	Mazdooi Hije	Surreth 50 90 st. Ch St. Ch TOTAL Freightiggs.	कतिके अन्यथा पैता कट्या।
INPIRATE THE TOTAL N.H4, Visal (E), Site : www.inbtranz.com Email: mbtransport111 PAN NO::BCBP33525C PAN NO::BCBP33525-CST001	INSURANCE The Consignor has stated thet:	OR He has insu Compeny Paricy No Amount	vidgess		Signature of the Transport Operator.	माहचरप दिन में जम्
Sala No.107, 1st Floor, AremPlazafir Lingar Follost, Paghar 401 208 Website: www.mbbra	SCHEDULE OF DEMURRAGE CHANGES Demurage chargeable after 15 days from total Rs. per day per Ql. on weight charged The consistent coverage to the cove	corry Receipt from shall the stored in the desiration under the expression of the correction of the Transcorrection of the Correction of t	Consigner's Name's Adressing Sonsignee Bank's Name Sadd	Packages Spescription (Said to Contain		

ANNEXURE- B4

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Excise Gate Pass Cum Invoice (Under Rule 11of Central-Excise Rule, 2002)

ORIGINAL FOR BUY

UltraTech Cement Limited

Unit: Building Products Division

णास्त्र र Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada, Palghar (Maharashtra) - 421 303.

Invoice / EGP No.: Date: Customer Code No. : 1522514744

Name & Address of Buyer:

431304A257

Invoice for Removal **20.04.000** from a factory or warehouse with / without payment of duty for home consumption or export.

Excise Range: Range - V, of Kalyan. - !, Ruby Plaza, 2nd Floor, Dhamankar Naka, Bhiwandi Div. Office: Kalyan - I, Chandrama Building, Valpeer Road, Kalyan (W) Registration No:

A & H AMBIENT MEDIA PVT. LTD A & H AMBIENT MEDIA PVI. LID

103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAD, MASJID EAST.

AAACL6442LEM026 MUMBAL MUMBAI - 400009
Name & Address of Consignee :

Name of Excise Commodity A & H AMBIENT MEDIA PVT. LTD Shreevardhan

C. Ex. Regn. No. : TIN. No.

Party's Shines were hour.

TAX INVOICE

Po - Mail rec.19.01.2016

Date & Time of Issue of Invoice : AUTOCLAVE AERATED CONCRETE

Tariff Sub Heading No.

68101190

AAACL6/1/2LEM026

CS	T Reg. No.					68101190	CONCREI
	277711502		Parata	Date & Time	e of Removal of Good	ds: 20.01.2016-13:01:	30
SI. No.	Description of	Quantity	Excise Duty %	VAT %	Excise Duty Rs.	Bill Value Ex 20.074.0005T/Rs.	Round off
.10,	Goods	UOM	Cess % Sec & Hr	CST %	Edu Cess Rs.	CST /VAT Rs.	
<u> </u>	[AUTOCLAVE AERAT	HD COMMETE!	Ed Cess	Assessable Value Rs.	Sec & Hr ED Cess Rs.	Freight & Octroi	Total Invoic value in Rs
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	MH4.	ANSPORT CO					0.00
†	1836						16,050.00
	S.O # 4013082937						59,990.20
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							0.28 62,990.00
le o	GRAND TOTAL: GRAND TOTAL: Transport: Rupees: Four	Thousand Nine H	indred Ninety	Only			
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ise Duty in Words; Incoterms

Delivery Order No. CIN No.

Checked by:

CIN: L26940MH2000PLC128420 Certified that the particulars given above are true & correct &the amount indicated reprince actually charged and that there is no flow of any additional consideration directly from the buyer.

For UltraTech Cement Limited

TIN No.: "I/We hereby certify that my/our registration certificate under the" Maharashtra specified in this tax invoice is made by me/us and that the transaction of sale control to the sale control to the transaction of sale control to the sale control to specified in this tax invoice is make by needs and that the transaction of sales while filling of return and the due tax, if any payable of the temporary confirm that we have received above referred material in good cond

the date on which the sale of goods by me/us and it shall be accounted

transportation (To be used for CENVAT Purpose.)

& Name: Person / Party who is receiving

he material with rubber stamp

Delivery Order Date

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TERMS & CONDITIONS

In case you are eligible for concessional rate of tax, please arrange to send us the relevant form pertaining to this invoice immediately. No reminder will be issued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax.

- 2. Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "
- 3. The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.
- 4. Goods once sold will not be taken back.
- > 5. Subject to Mumbai Jurisdiction.

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Service Tax to be paid by Consigner		Mode of Packing	Excise Fate Pass No.	Consignee's S.T.No. State: Central: Remark: Receiver Signature with Mob.No)	(Receiver with Stamp)	E THAT E
M.9890197030 W.9890197030 W.989129074 901144044 9011064455 C.250-6625111	AUTION will not be detained diverted, booked without Consignee mission will the delivered at	Address of delivery 9550015100 Party Contact No.:	Code 1836	(Legenton Boulder)		Freight Rs.
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No.107,1st Floor, Aren Plaza, Tungar Phata, Palghar-401 208 Website: www.mbtranz.cor	JULE OF DE	NOTICE Ansignment covered by this set of Special Receipt from shall be stored at the alton under the control of the Transport or and shall be delivered to or the order	Consignee Bank whose name is fred in the Lorry receipt. It will under no stance be delivered to anyone with out then authority from the Consignee Bank der endorsed on the Consignee Coppy or parate letter of Authority.	ignor's Name & Adress signee Bank's Name & Address	A PRINCE LANGE LAN	May 1

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ANNEXURE- B5

Vonnesure D5

TAX INVOICE

Excise Gate Pass Cum Invoice (Under Rule 11of Central-Excise Rule, 2002)

ORIGINAL FOR BUYER

Signature & Name: Person / Party who is receiving the material with rubber stamp

Ultra Tech UltraTech Cement Limited Unit: Building Products Division Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada, Palghar (Maharashtra) - 421 303. Date: Invoice / EGP No.: Invoice for Removal **28.04 b 2 b 6** from a factory or warehouse with / without payment of duty for home consumption or export.

Excise Range: Range - V, of Kalyan. - 1, Ruby Plaza, 2nd Floor, Dhamankar Naka, Bhiwandi Customer Code No. : 1522514745 Name & Address of Buyer: 431304A257 Div. Office: Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W) Registration No: A & H AMBIENT MEDIA PVT. LTD MASIID EAST, 🕽 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAT AAACL6442LEMO26 MUMBAI, MUMBAI - 400009 Name & Address of Consignee : Name of Excise Commodity A & H AMBIENT MEDIA PVT. LTD Shreevardhan Tariff Sub Heading No. Party's Share wastings. NON REFRACTORY MORTAR & CONCERE. Date & Time of Issue of Invoice C. Ex. Regn. No. : Po - Mail rec. 19.01.2016 3824 50 90 TIN. No. Date & Time of Removal of Goods: 20.01.2016-13:01:30 CST Reg. No. **27771150294**3 Bill Value Ex Excise Duty Quantity VAT % Round off 20.**042065**T/Rs. Duty % Rr. SI. Description of Edu Edu Cess CST /VAT UOM CST % Goods Ceas % Total Invoice Sec & Hr Assessable Value Rs. Sec & Hr ED Freight & Octroi value in Rs. [NON REFRACTORY MORTH CO ERSUE() Cess Rs. FIXOBLOCK (JOINTING MORTAR) 40 KGSX100 Bags 4.000 MT 0.806.320 43,225.28 43,225,28 ROAD 5.403.00 0.00 M B TRANSPORT C MH43U5861 3.816.00 1836 52,444.28 S.O# 4013082938 12.50 % Comm. Inv. # 8830318397 0.16 9,000.00 Total GRAND TOTAL: Rupees: Five Thousand Four Hundred Epoce Only Mode of Transport: Vehicle No: SO. L. R. No. : Amount in Words: Excise Duty in Words: Incoterms Delivery Order No. very Order Date CIN No. Certified that the particulars given above are true & correct &the amount indicat For UltraTech Cement Limited price actually charged and that there is no flow of any additional consideratiom di from the buyer. Checked by: (Authorised Signatory) TIN No.: "I/We hereby certify that my/our registration certificate under the" Maharashtra Value Add orce on the date on which the sale of goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effect for the turnover of sales while filing of return and the due tax, if any payable on the sale has been paid or shall be paid." en effected by me/us and it shall be accounted

We hereby confirm that we have received above referred material in good conditions along with duplicate copy of Invoice through

transportation (To be used for CENVAT Purpose.)

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TERMS & CONDITIONS

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 - 2. Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "
- The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.
- (50) 4. Goods once sold will not be taken back.
- ার্ড 5. Subject to Mumbai Jurisdiction.

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CAF Agent / Accountant

For Ultratech Cement Ltd

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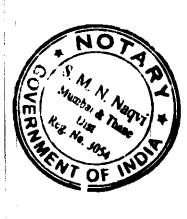
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For Ultracect Cement Ltd

Caf Agent / Arcountant

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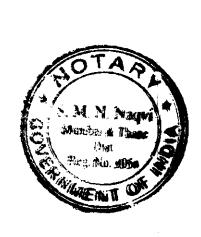
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Return Slip Memo

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MIDC, MAHAKALI CAVES ROAD,
ANDHERI EAST
MUMBAI
400093

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Total Amount : INR 3,54,234.25

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Branch Address: PUNE ICICI Bank Ltd. Regonal processing Center,2nd floo Pushpam Plaza,Near Hotel Nandadeep Tadiwala Road,Pune 411001

FICE: LANDMARK RACE VRCLE, VADODARA 390007 FASE: ICICI BANK TOWERS KANLA COMPLEX

ANNEXURE- E (Colly)



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BY REGISTERED A.D.

FORM 4

[Refer to clause (b) of sub-rule (1) of rule 5]
FORM OF NOTICE WITH WHICH INVOICE DEMANDING PAYMENT IS TO
BE ATTACHED

[Under Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016]

20th August, 2018

To

AUREATE MEDIA PRIVATE LIMITED

A-31, Yayati Srishti CHS Ltd, Srishti HSG, Complex Sector-II, Mira Road, (East) Thane, Thane MH 401104 IN.

From:

ULTRATECH CEMENT LTD.
Ahura Centre, B- Wing,
2nd Floor, Mahakali Caves Road,
Andheri (E), Mumbai - 400 093.

Subject: Notice attached to invoices demanding payment.

Sir,

Ws address to you on behalf of our client Ultratech Cement Ltd., having their registered office at Ahura Centre, B- wing, 2nd Floor, Mahakali Caves Road, Andheri (E), Mumbai - 400 093, who has instructed us to write to you as under:

 Our client is a Company incorporated under the Companies Act, 1956 and is doing business of manufacturing and sale of various grades of Cements, Ready Mix Concrete material, Building products and Building Solutions. Our client is carrying the said business since many years and is a leading Company

Office: 105, Birya House, 265, Perin Nariman Street, Fort, Mumbai - 400 001.
Tel.: +91 22 65157875 / 76 | Mobile: +91 9819046934 | E-mail: contact street | E-mail: contact



in the line of the said products and has earned good market value and reputation due to the excellent services provided by our client to its customers.

- Our client says that you "Aureate Media Private Limited" is a company registered under the Companies Act 1956. The erstwhile name of "Aureate Media Private Limited" is "A & H Ambient Private Limited".
- 3. As per your requests and orders, our client had supplied the material to you from time to time. The said material was duly received by you without raising any dispute and objection, for the same our client had issued. As per the books of account maintained by our client, you failed and neglected to pay the amount of Rs.3,54,734.25/- of the following Invoices:

Sr. No.	Invoice Date	Invoice No.	Amount (Rs.)
1.	12.01.2016	1522514263	88,186/-
2.	15.01.2016	1522514423	75,588/-
3.	20.01.2016	1522514737	75,588/-
4.	20.01.2016	1522514744	62,990/-
5.	20.01.2016	1522514745	59,000/-

The copies of the Invoices alongwith Transport Receipts are hereby attached as **Annexure "A"**.

4. In order discharge the aforesaid liability, you had issued the following cheque as payment of the outstanding amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paisa). The details of the said cheque is given below:

Sr. No.	Cheque Date	Cheque No.	Bank name	Amount (Rs.)
1.	01.09.2016	013877	Bank of India Chakala Branch Mumbai	3,54,234.25/-
			Total	Rs. 3,54,234.25/-

Office: 105, Birya House, 265, Perin Nariman Street, Fort, Mumbai - 400 001.

Tel.: +91 22 65157875 / 76 | Mobile: +91 9819046934 | E-mail: contactus@mahajanlegal.com

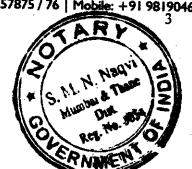


MAHAJAN & MAHAJAN ADVOCATES AND LEGAL CONSULTANTS

- 5. That the above referred cheque when presented for encashment / clearance by our client with its Bankers, i.e. ICICI Bank, Pune Branch, and to their jolt the cheque was returned dishonoured with an endorsement "Funds Insufficient" and the same were returned back to our client by their banker with the memo dated 02.09.2016. The copies of the Cheque alongwith bank memo dated 02.09.2016 is hereby attached as Annexure "B".
- 6. When the aforesaid facts were informed to you, you sought time to clear the outstanding dues and requested our client not to file legal proceedings.
- 7. In spite of our client repeated requests and reminders to you for the payment of aforesaid outstanding due amount of you deliberately neglected and avoided to pay the said amount to our client. Our client is also entitled to an interest @ 21% per annum on the said amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paisa) from due date of the said invoices till the date of the said payment.
- 8. In the circumstances, our client hereby call upon you to pay to our client a sum of Rs.5,40,755.25 (Rupees Five Lakhs forty thousand seven hundred fifty five and Twenty Five Paisa) comprising of an amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paisa) being the balance amount of Invoices and the amount of Rs.1,86,021/-(Rupees One Lakh Eighty Six Thousand and Twenty One Only) being the interest amount calculated @ 21% per annum from due date of the Invoices till 10.08.2018 within ten days of receipt of this notice, failing which our client will constrained to initiate appropriate legal proceedings against you. A copy of the statement showing the list of the Invoices along with interest calculation is hereto annexed and marked as Annexure "B".
- In the event you do not repay the debt due to our client within ten days of receipt of this notice, our client may file an application before the Adjudicating

Office: 105, Birya House, 265, Perin Nariman Street, Fort, Mumbai - 400 001.

Tel.: +91 22 65157875 / 76 | Mobile: +91 9819046934 | E-mail: contactus@mahajanlegal.com







Authority for initiating a corporate insolvency resolution process under section 9 of the Insolvency and Bankruptcy Code, 2016.

Yours truly,

Mahajan & Mahajan

Advocate of Ultratech Cement Ltd.

Office No. 105, Briya House,

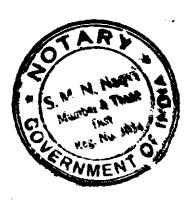
265, Perin Nariman Street,

Fort, Mumbai - 400 001.

Tel.: 022-65157875

Encl.a/a

- 1. Annexure "A"- Copies of the Invoices.
- 2. Annexure "B" A Copy of cheque alongwith the bank memo.
- 3. Annexure "C" List of the Invoices along with interest calculation.



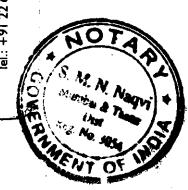
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	MAHAJAN & MAHAJAN ADVOCATES AND LEGAL CONSULTANTS
	Street, Fort, Mumbai-400 001.
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प्रेषक डाकथरकी नाम-मोहर	
	Street, Fort, Mumbel 438 691.
प्रेषक डाकथरकी नाम-मोहर	Street, Fort, Mumbel-460 601.

भारतीय टपाल विभाग भारतीय डाक विभाग <u>आर. पी.-54</u> R.P.-54 L-3 / PSD / RP-54 AD CARD (loose) / 2017-18 / 1200000 DEPARTMENT OF POSTS, INDIA पोहोच पावती/प्राप्ति स्वीकृति/ACKNOWLEDGEMENT रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ/नोंदणीकृत पत्र/पार्सल मिळाले *अनावश्यक भाग को काट दिया जाए Received Registered Letter/Parcel/ * Strike out if not relevant * अनावश्यक भाग खोडावा क्रमांक/ No. तारीख/ Dated का / of / चे * विमा मूल्य रुपये * बीमे का मूल्य रुपयों में * Insured for Rupee पाने वाले का नाम Srishti CHS Ltd, Sector-11, Complex mira Road of (Fast), Thome, Thane MH HOlloh रोजी मिळाले वितरण टपाल कार्यालयाचा तारखेची छोप वितरण डाकधर की तारीख-मोहर Date stamp of office of delivery